

DECLARATION FORM FOR EXPORT OF GOODS

Master Details			
1.	CHA License Number:		2. CHA Name:
3.	IEC Code Number:		4. Exporter's Name:
5.	Exporter Address:		
6.	Exporter Type:	[P] – Private <input type="checkbox"/>	[G] – Government <input type="checkbox"/>
7.	Merchant/Manufacturer:	[R] – Merchant <input type="checkbox"/>	[F] – Manufacturer <input type="checkbox"/>
8.	Consignee Name:		
9.	Consignee Address:		
10.	Consignee Country:		
11.	Port of Destination:		
12.	Country of Final Destination:		
13.	State of Origin of Exported Goods:		
14.	SEZ/ICD Code:		
15.	Authorized Dealer (AD) Code:		
16.	RBI Waiver Number:		
17.	RBI Waiver Date:		
18.	Annexure C Parameter:	Yes <input type="checkbox"/>	No <input type="checkbox"/>

19. Annexure 'C' Particulars (Only to be filled for Customs Location)

(a) Master Airway Bill of Number:	<input type="text"/>	(b) Airline Name:	<input type="text"/>
(c) Total No. of Packets in MAWB:	<input type="text"/>	(d) HAWB Number:	<input type="text"/>
(e) Factory Stuffed (Y/N):	<input type="text"/>	(f) Seal No.:	<input type="text"/>
(g) Agency:	<input type="text"/>	(h) Marks & Nos:	<input type="text"/>
(i) Sample Accompanied Y/N):	<input type="text"/>	(j) Total No. of Packages:	<input type="text"/>
(k) No. of Loose Packets:	<input type="text"/>	(l) Gross Weight:	<input type="text"/>
(m) Net Weight:	<input type="text"/>	(n) Unit of Measurement:	<input type="text"/>

(o) Packing Details:

Sr.No.	Packet Numbers		Type of packets
	From	To	
(1)	(2)	(3)	(4)

20. Annexure 'C' Particulars (Only to be filled for ICD/CFS & Sea Customs Location)

(a) Factory Stuffed(Y/N):	<input type="text"/>	(b) Sample Accompanied(Y/N):	<input type="text"/>
(c) Nature of Cargo:	<input type="text"/>	(d) Marks & Number:	<input type="text"/>
(e) Total No. of Packages:	<input type="text"/>	(f) No. of Loose Packets:	<input type="text"/>
(g) No. of Containers:	<input type="text"/>	(h) Gross Weight:	<input type="text"/>
(i) Net Weight:	<input type="text"/>	(j) Unit of Measurements:	<input type="text"/>

(k) Container Details (only for Factory Stuffed containers)

Container Number	Size	Excise Seal Number	Seal Date	Number of packets stuffed
(1)	(2)	(3)	(4)	(5)

(l) Packing Details

Sr.No.	Packing Number		Type of Packets
	From	To	
(1)	(2)	(3)	(4)

(m) Rotation Number:*

(n) Rotation Date:

* Only for Sea Customs locations.

Details of Invoice:			
21.	Invoice Number:		22. Date:
23.	Nature of payment:	[LC] Letter of Credit <input type="checkbox"/> [DP] Direct Payment <input type="checkbox"/> [DA] Delivery against Acceptance <input type="checkbox"/> [AP] Advance Payment <input type="checkbox"/> [NA] Not Applicable	
24.	Period of Payment as per contact (in Days):		
25.	Contract Number:		
26.	Whether Consignee and Buyer Same:	Yes <input type="checkbox"/>	No <input type="checkbox"/>
27.	If No, Name & Address of Buyer:		
28.	Invoice Currency:	[Enter Exchange Rate Particulars in case of Non- Standard Currency at point 27]	
29.	Nature of Contract:	FOB <input type="checkbox"/>	CIF <input type="checkbox"/> CF <input type="checkbox"/> CI <input type="checkbox"/>
30.	Charges:		
	Particulars	Rate	Currency
	Commission		
	Discount on FOB Rate		
	Packing & Misc. Charges		
	Other Deductions		
	Freight		
	Insurance		
	Whether the Unit Price includes	Freight - [F] None - [N]	Insurance - [I] Freight & Insurance - [B]

31.	Exchange Rate Details for Non-Standard Currency:					
	Currency Code/Name	Unit in Rupees	Exchange Rate	Bank Name	Certificate Number	Certificate Date
	1	2	3	4	5	6

32. Item Wise Details (To be provided for each invoice separately)

Item Sr. No.	RITC Code	Description of Goods	Accessories, if any	Quantity	Accounting Unit	Item Rate	No. of Units	Accounting Unit for Rate	Present Market Value	Scheme Code	Category if NFEI Exports	Whether Third Party Export (Y/N) *
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)

* Only for Scheme Codes involving DBK and DEBP. For other Scheme Codes (DEEC, EPCG, Job Work, DFRC), the system would determine the third party export automatically.

33. Drawback Particulars:

Invoice Sr. No.	DBK Serial Number	Duty Drawback Details			
		DBK Serial Number	Quantity	Raw material Details	
				Raw Material Serial Number	Raw Material Quantity
(1)	(2)	(3)	(4)	(5)	(6)

34. DEEC/EPCG Licenses Particulars:

Invoice Serial Number	Item Serial Number	DEEC/EPCG Licenses Particulars					
		Registration Number	Serial Number in Part (E)	Serial Number in part (C)	Quantity	Accounting Unit	Whether Indigenous/Imported
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

35. DFRC Licenses Particulars:

Invoice Serial Number	Item Serial Number	DEEC/EPCG Licenses Particulars						
		Registration Number	Standard Input / Output Group Code	Standard Input / Output Serial Number	Standard Input / Output Norm Serial Number	Quantity	Accounting Unit	Whether Indigenous/Imported
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

36. Job Work Particulars:

Invoice Serial Number	Item Serial Number	Bill of Entry Particulars								
		Notification Number	B/E Number	Date	B/E Invoice Serial Number	Actual Invoice Number	Item Serial Number in invoice	Port Code, where imported	Quantity	Unit of Measurement
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

37. Annexure C1 Particulars (Applicable to EOU/SEZ):

Invoice Serial Number	IEC Code	Annexure C1 Details								
		Examination Date	Division	Commn.	Range	Examination Officer Name	Examination Officer Designation	Supervisor Officer Name	Supervisor Officer Designation	Seal Numbers Affixed on Packages.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

38. Re-Export Particulars:

S. No.	Re-Export Particulars	
1	Invoice Serial No. of S/B	
2	Item Serial No. of S/B	
3	B/E Number	
4	B/E Date	
5	Invoice No. of B/E	
6	Item Serial No. of B/E	
7	Port Code	
8	Item Description As per B/E Invoice	
9	Quantity Imported	
10	Unit of Measurement	
11	Assessable Value in (Rs)	
12	Total Duty Paid	

13	Duty Payment Date	
14	Quantity Exported	
15	Technical Details	
16	Other Identifying Parameters	
17	Whether against export Obligation (Y/N)	
18	Export Obligation Notification No.	
19	Drawback Amount Claimed	
20	Whether Item Un-used (Y/N)	
21	Commissioner Permission (Y/N)	
22	Board Order Number	
23	Board Order Date	
24	Whether CENVAT Aailed (Y/N)	
25	Whether CENVAT Reversed (Y/N)	

39. Cess Particulars (If applicable):

Invoice Serial Number	Item Serial Number	Cess Serial Number	Cess Quantity
(1)	(2)	(3)	(4)

40. CENVAT Particulars:

Invoice Number	Item Serial Number	Certificate Number	Certificate Date	Central Excise Office Code	Assessee Code	Valid Upto
(1)	(2)	(3)	(4)	(5)	(6)	(7)

41. Third Party Exports:

Invoice Number	Item Serial Number	IE Code	Name of the Manufacturer	Bank Serial Number*	Address
(1)	(2)	(3)	(4)	(5)	(6)

* Only if the third party is also a regular exporter.

42. ARE 1 Particulars:

Invoice Serial Number	Items Serial Number	ARE-1 Particulars					
		ARE-1 Number	ARE-1 Date	Commissionerate	Division	Range	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

43. Documents & Releasing Agencies Particulars:

Document Type	Document Description	Invoice Number	Item Number	Agency Code	Agency Name	Document Name
(1)	(2)	(3)	(4)	(5)	(6)	(7)

DECLARATION

I/We declare that the particulars given herein above are true, correct and complete. I/We enclose herewith the copies of the following documents*.

1. SDF Declaration
2. DEEC Declaration
3. Invoice
4. Quota/Inspection Certificates
5. Others (Specify)

Name of the Exporter:		Name of CHA:	
Designation		Designation	
		ID Card Number	

* To be submitted with the exports goods in the warehouses.

Date:

Signature:

INSTRUCTIONS:

1. All entries should be made in CAPITAL letters.
2. Photocopies of the Invoices has to be attached separately with declaration form for data entry.

FORM SDF

Shipping Bill No.

Date:

Declaration under Foreign Exchange Management Act, 1999:

1. I/We hereby declare that I/We am/are the SELLER/CONSIGNOR of the goods in respect of which this declaration is made and that the particulars given in the Shipping Bill No. Datedare true and that-

a)* The value as contracted with the buyer is same as the full export value declared in the above shipping bill.

b)* The full export value of the goods is not ascertainable at the time of export and that the value declared is that which I/We, having regard to the prevailing market conditions, expect to receive on the sale of goods in the overseas market.

2. I/We undertake that I/We will deliver to the bank named herein the foreign exchange representing the full export value of the goods on or before @ in the manner prescribed in Rule 9 of the Foreign Exchange Management Rules, 1999.

3. I/We further declare that I/We am/are resident in India and I/We have a place of business in India.

4 I/We * am/are OR am/are not in Caution List of the Reserve Bank of India.

Date

..... Signature of (Exporter)

Name

@ State appropriate date of delivery which must be the due date for payment or **within one year** from the date of shipment, whichever is earlier, but for the exports to warehouses established outside India with permission of the Reserve Bank, the date of delivery must be within fifteen months.

* (Strike out whichever is not applicable)